

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. SICAL IRON ORE TERMINALS LIMITED, CHENNAI-600001

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sical Iron Ore Terminals Limited
2.	Date of incorporation of corporate debtor	05:09:2006
3.	Authority under which corporate debtor is incorporated / registered	ROC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U13100TN2006PLC061022
5.	Address of the registered office and principal office (if any) of corporate debtor	South India House, # 73, Armenian Street, Chennai 600 001
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 01.03.2022 Order Received on 02.03.2022
7.	Estimated date of closure of insolvency resolution process	01.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S.SHIVSHANKER B.Com., B.L., IBBI/IPA-001/IP-P-02141/2020-2021/13294
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-102, Swaraj Illam, Shreya Block, Ponni Delta, North Kallanai Road, T.V.Koil, Tiruchirappalli-620005
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-102, Swaraj Illam, Shreya Block, Ponni Delta, North Kallanai Road, T.V.Koil, Tiruchirappalli-620005 irpsicalironoreterminals@gmail.com
11.	Last date for submission of claims	15.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A. 3. N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- N.A. Physical Address:- N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **Sical Iron Ore Terminals Limited** order pronounced on 01.03.2022 and order received on 02.03.2022 vide order in CP(IB)/114(CHE)/2021, NCLT-Chennai.

The creditors of m/s.**Sical Iron Ore Terminals Limited**, are hereby called upon to submit their claims with proof on or before 15.03.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

S.SHIVSHANKER, B.Com., B.L.,-
Interim Resolution Professional
IBBI/IPA-001/IP-P-02141/2020-2021/13294

03.03.2022
Tiruchirappalli, Tamilnadu